

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:738
ANSWERED ON:04.08.2011
MOBILE COURTS IN GUJARAT
Vasava Shri Mansukhbhai D.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any step to establish mobile courts in backward region of Gujarat;
- (b) if so, the details thereof and the places where such courts have been established;
- (c) if not, the reaction of the Government thereto; and
- (d) the corrective steps being taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (d) The decision to establish mobile court is to be taken by the State Government of Gujarat in consultation with High Court of Gujarat. So far no such court has been established in the backward region of Gujarat.